

DIVISION BENCH

ITEM NO.109

NATIONAL COMPANY LAW TRIBUNAL

ALLAHABAD BENCH

PRAYAGRAJ

IA NO.17/2024, IA NO.150/2024 & IA NO.345/2024

IN CP (IB) No.101/ALD/2022

CORAM:

- 1. SHRI PRAVEEN GUPTA,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 12th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S SUNDER ENGINEERING WORKS V/S ASSOCIATED MACHINERY CORPORATION LIMITED
UNDER SECTION	9 IBC

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

Ms. Prachi Johri, Adv.

*: For the Operational Creditor
& Applicant in IA No.17/2024*

Sh. Ujjawal Satsangi, Proxy for
Sh. Srijan Mehrtora, Adv.

*: For the Corporate Debtor
& Applicant in IA No.150/2024 &
IA No.345/2024*

ORDER

Ld. Counsels representing the parties are present through VC.

- 1.** Ld. Proxy Counsel, Sh. Ujjawal Satsangi is present through VC on behalf of Sh. Srijan Mehrotra, Ld. Counsel representing the Corporate Debtor and states that the learned arguing counsel is not well due to some medical emergency, and therefore seeks a short accommodation.
- 2.** Ld. Counsel representing the Operational Creditor does not object to the request made on behalf of the Corporate Debtor for seeking adjournment in view of the medical emergency being shown by the Ld. Counsel present on behalf of the Corporate Debtor. She however submits that the matter may be adjourned for a short date only.
- 3.** In view of the aforesaid background, let the matter be adjourned for final hearing on 9th August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Praveen Gupta)
Member (Judicial)**

12th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*